

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO.†2969
TO BE ANSWERED ON 11.07.2019**

Panchayat Yuva Krida Aur Khel Abhiyan Scheme

†2969. SHRI RAMCHARAN BOHRA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the salient features of the Panchayat Yuva Krida Aur Khel Abhiyan Scheme;

(b) the number of sports competitions organised under the said scheme during each of the last three years along with the players benefited therefrom, State/UT-wise;

(c) the funds allocated/released by the Government to develop the playgrounds and organise sports competitions under the said scheme during the said period in view of the proposals given by the different States, State/UT-wise;

(d) whether the Government has received any complaints with respect to non-reimbursement of the expenditure incurred by the States; and

(e) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS & SPORTS
{ SHRI KIREN RIJIJU }**

(a) The Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) was implemented from year 2008-09 to 2013-14 to promote sports in the rural areas by development of playfields in all village and block panchayats in a phased manner and conduct annual sports competitions from block to national level for providing opportunity of mass participation in sporting activities to rural youth.

(b) & (c) Do not arise because the Scheme was discontinued after 2013-14.

(d) & (e) No unsettled reimbursement claim is pending with the Central Government. Information of claims rejected alongwith reasons for rejection are at Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (d) and (e) OF LOK SABHA UNSTARRED QUESTION NO. †2969 FOR REPLY ON 11.07.2019 ASKED BY SHRI RAMCHARAN BOHRA, MP, REGARDING 'PANCHAYAT YUVA KRIDA AUR KHEL ABHIYAN SCHEME'

Details of unsettled reimbursement claim received from States in respect of expenditure incurred by them under PYKKA Scheme.

S. No.	State	Particulars of reimbursement claim	Reasons for rejection
1	Maharashtra	Claim of Rs. 2.42 crore in respect of rural competitions held during the year 2011-12.	Directorate of Sports & Youth Services , Maharashtra was requested to provide audit report and audited accounts for examination of the claim. The requisite documents were not submitted by the grantee. Therefore, the claim was rejected.
2		Claim of Rs. 31 lakh in respect of women competition during 2011-12.	Claim documents were not complete. Requisite documents were requested for from Directorate of Sports & Youth Services, Maharashtra for examination of the claim. The requisite documents were not submitted by the grantee. Therefore, the claim was rejected.
3		Claim of Rs. 24.39 lakh in respect of women competitions held during 2012-13.	Claim documents were not complete. Requisite documents were requested for from Directorate of Sports & Youth Services, Maharashtra for examination of the claim. The requisite documents were not submitted by the grantee. Therefore, the claim was rejected.
4	Mizoram	Claim of Rs. 10 lakh in respect of Lower level competitions under North Eastern Games.	Claim documents were not complete. Requisite documents were requested for from Mizoram State Sports council for examination of the claim. The requisite documents were not submitted by the grantee. Therefore, the claim was rejected.
5	Tripura	Claim of Rs. 10 lakh in respect of competition during 2012-13 under North East Games.	Claim documents were not complete. Requisite documents were requested for from Tripura Sports Council for examination of the claim. The requisite documents were not submitted by the grantee. Therefore, the claim was rejected.
6	Haryana	Claim of Rs. 5.28 lakh in respect of rural sports competition during 2012-13.	Certain clarifications and documents were requested from Sports & Youth Affairs Department, Haryana for examination of the claim. The requisite documents were not submitted by the grantee. Therefore, the claim was rejected.
7	Jammu & Kashmir	Claim of Rs. 2.08 crore in respect of the rural sports competition conducted during 2011-12 and 2012-13.	The claim was time barred and the matter was taken up with Ministry of Finance for relaxation who approved the proposal inter-alia, subject to verifying whether any interest earned by the grantee on unspent balance available with them in respect of Grants in aid released in 2010-11 . The requisite information was not submitted by the grantee. Therefore, the claim was rejected.
